Andhra Pradesh	1999-2000	50.00*	30.46	30.46
Bihar	1999-2000	50.00*	28.80	_
Madhya Pradesh	1999-2000	50.00*	5.00	5.00
Maharashtra	1999-2000	50.00*	1.96	1.96
Orissa	1999-2000	50.00*	3.58	3.58

^{*}Common for all States affected by Left-Wing Extremists.

Kan on Government Employees Joining RSS

696. SHRI CM. IBRAHIM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been a ban on Government employees joining Rashtriya Swayamsevak Sangh;
 - (b) if so, when it was imposed and the reasons therefor; and
- (c) whether some of the state Governments have lifted the ban in respect of their Government employees joining RSS, if so, on what grounds and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI): (a) and (b) As per the provisions of Central Civil Services (Conduct) rules 1%4, no Government Servant shall be a member of or be otherwise associated with any political party or any organisation which takes part in politics nor shall he take part in, subscribe in aid of, or assist in any other manner any political movement or activity. A clarification was issued on 30.11.1966 under which Central Government servants were prohibited from participating in the activities of the Rashtriya Swayamsevak Sangh.

(c) The Government of Gujarat vide their Order dated 3.1.2000 have recently lifted the ban on their State Government Employees from participating in the activities of RSS'

In terms of entry No. 41 under List-II State List' of the Seventh Schedule to the Constitution of India, State Public Services are within the exclusive purview of the respective State Government. Article 309 of the Constitution lays down that the Governor of the State shall be the competent authority to make rules regulating the conditions of service of persons appointed to posts/

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services in connection with the affairs of the respective States. Accordingly, it is for the State Governments to formulate their own policy in regard to the service matters under their Administrative control.

Special Package for J and K

- 697. SHRI K. RAHMAN KHAN: Will the Minister of HOMEAFFAIRS be pleased to state:
- (a) whether Government have any special package for Jammu and Kashmir, similar to the one for North-Eastern States whose economy has shaken badly because of continued insurgency and war like conditions;
 - (b) if so, what are the details in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOMEAFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) In order to accelerate the development process in Jammu and Kashmir, the then Prime Minister had announced in both the Houses of Parliament on 23.7.96 and 2.8.96 to take up some important projects and also to complete ongoing projects on priority. In addition to the above, the then Prime Minister during his visit to J&K on 13-14 February, 1997, announced a number of measures with a view to accelerate the process of development and normalisation.

These include:

- Construction 290 km. Railway line from Udhampur-Baramulla as National Project.
- (ii) Construction of Mughal Road as a dependable alternative link between Jammu and Kashmir.
- (iii) Construction of Dulhasti and Uri Hydel projects in the State to Provide relief to the power starved state.
- (iv) Waiving of the outstanding loans and insterest of all borrowers whose original borrowing is less than or upto Rs. 50,000/- in small scale industries, transport, tourism and trade sectors.
- (v) Provision of adequate funds including Additional Central Assistance in order to have a good Annual Plan and reasonable 9th live year plan.